

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 13/RP/2023

- Subject** : Petition for review of the order dated 30.11.2022 in Petition No. 92/TT/2022
- Date of Hearing** : 8.11.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited and 6 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri B.B. Rath, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The instant Review Petition has been filed by the Power Grid Corporation of India Limited, seeking review of the order dated 30.11.2022 in Petition No. 92/TT/2022 wherein the Commission had trued-up transmission tariff of 2014-19 period and determined transmission tariff of 2019-24 period in respect of transmission asset under "Split Bus arrangement for various Sub-stations" in the Eastern Region.

2. The learned counsel for the Review Petitioner submitted that information sought by the Commission in the RoP dated 5.7.2023 have been filed vide affidavit dated 31.7.2023 and the reasons for variation between gross opening loan amount as shown in Form 9C is due to reduction in loan amount due to the disallowance of IDC and IEDC. None of the Respondents have filed reply in the matter.

3. After hearing the learned counsel of the Petitioner, the Commission granted last opportunity to the Respondents to file their reply by 30.11.2023 on an affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 8.12.2023. The Commission further observed that no extension of time will be granted.



4. Subject to above, the Commission has reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

